

CENTRAL ADMINISTRATIVE TRIBUNA, PRINCIPAL BENCH

RA No. 225/97 in OA No. 1958/97

New Delhi, this 8th day of October, 1997

Hon'ble Shri S.P. Biswas, Member (A)

Shri Amrik Singh  
3049/1, Street No. S.A.  
Ranjeet Nagar, New Delhi .. Applicant  
(Shri K.P. Dohare, Advocate)

versus

Union of India, through

1. Secretary  
M/Information & Broadcasting  
Shastri Bhavan, New Delhi
2. Director General  
Doordarshan, Mandi House  
New Delhi
3. Director  
All India Radio  
Parliament Street, New Delhi
4. Chief Engineer  
Delhi Doordarshan  
Jam Nagar House, New Delhi .. Respondents

ORDER (in circulation)

Hon'ble Shri S.P. Biswas

This RA has been filed by the applicant against the order and judgement passed in OA 1958/97 on 3.9.97 by which the said OA was dismissed being devoid of merits. It was, however, observed therein that this will not debar the applicant to persuade the matter with respondents, in case the latter so desires to consider applicant's plea.

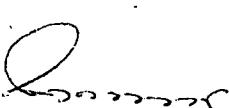
2. At the outset, it is made clear that the scope of review is very limited. The Tribunal is not vested with any inherent power of review. It exercises that power under Order 47, Rule 1 of CPC which permits review if there is (i) discovery of a new and important piece of

(X)

evidence, which inspite of due diligence was not available with the review applicant at the time of hearing or when the order was made; (2) an error apparent on the face of the record or (3) any other analogous ground.

3. None of the above said ingredients are available in the present RA. The grounds advanced by the review applicant inclusive of binding effect of transfer policy issued by executive have already been carefully considered by me at the time of hearing and the applicant has not come with any fresh point in support of his case that would warrant us to review the judgement.

4. In the circumstances, the RA is summarily rejected having no force.

  
(S.P. Biswas)

Member (A)

/gtv/